

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI



O.A.NO.838/2001

Monday, this the 9th day of April, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Ex. Const. Ishwar Dass (No.11777798/DAP)
S/O Late Shri PremChand
R/O Village & Post Bharoli (Kotiara)
Tehsil Dehra, Distt. Kangra (HP)

(By Advocate: Dr. S.P.Sharma) ..Applicant

VERSUS

1. The Union of India
(Through Secy. M.O.Home Affairs)
North Block, New Delhi.
2. The Commissioner of Police
Police Headquarters I.P.Estate
New Delhi.
3. Dy. Commissioner of Police
X.Bn. DAP
New Delhi.

...Respondents

O R D E R (ORAL)

By Hon'ble Shri Justice Ashok Agarwal:

In disciplinary proceedings conducted against the applicant, an order of dismissal from service was issued against him by an order passed on 14.4.1995. The same was affirmed by the appellate authority by an order of 11.4.1996. Applicant was later reinstated in service in pursuance of the orders passed by the Tribunal. However, by later disciplinary proceedings initiated against him on the very same charges, a penalty of dismissal from service has once again been issued against him by an order passed on 30.10.1998 which order has been affirmed by the appellate authority by an order passed on 29.1.1999. Aforesaid order of the appellate authority has been impugned by filing a revision application on 2.2.1999, a copy whereof is annexed as Annexure P-8. No



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(2)

decision has so far been taken thereon. In the circumstances, interest of justice will be fully met by disposing of this OA at this stage itself without issue of notice with a direction to the revisional authority, respondent No.2 herein, to pass appropriate orders on the aforesaid revision application expeditiously and in any event within a period of two months from the date of service of the copy of this order. We order accordingly.

S.A.T. Rizvi
(S.A.T. Rizvi)
Member (A)

Ashok Agarwal
(Ashok Agarwal)
Chairman

/sunil/